It is so in oil seeds, oil and also in pulses. These are the commodities which are having the seasonal production, which cannot be dealt with now because substitutes are not available.

MR. CHAIRMAN: Prof. Amin, you can continue tomorrow.

SHRI KANWAR LAL GUPTA: Sir, I want to know whether it will be taken up tomorrow.

SHRI MOHAN DHARIA: Sir, I will have to see when it will be included in the agenda. I am sure tomorrow it will not be included in the agenda.

SHRI KANWAR LAL GUPTA: Why not tomorrow?

MR. CHAIRMAN: We do not know what will be the tomorrow's agenda.

SHRI KANWAR LAL GUPTA: Four hours are allotted for this purpose. Two hours are over and two hours are still there. Let us take the consensus of the House.

MR. CHAIRMAN: I understand that tomorrow's agenda has already been announced. But anyhow it will be taken up.

SHRI KANWAR LAL GUPTA: For instance, yesterday the censure motion was not over and it was taken tup today, though there was no censure motion scheduled for today. Similarly, we can have a discussion for two hours tomorrow. Let us take the opinion of the House.

PROF. P. G. MAVALANKAR (Gandhinagar): Four hours had been allotted; two hours had been utilised and two hours remain. My point is that two hours must be found either tomorrow or on Monday, within this session; it cannot be indefinite; this resolution cannot go on to the next session. By that time prices may rise further.

MR. CHAIRMAN: Your suggestions will be considered by the hon. Speaker.

SHRI MOHAN DHARIA: Tomorrow there is the discussion on the reports of the Scheduled Castes and Scheduled Tribes; let us not disturb that discussion. This should be taken up on Monday; this should be conveyed to the hon. Speaker.

SHRI KANWAR LAL GUPTA: The White Paper has to be discussed on Monday. I am really sorry.

SHRI P. K. DEO (Kalahandi) : We can sit till midnight.

MR. CHAIRMAN: You are eacroaching on Mr. P.K. Deo's time now. Your suggestions will be considered by the hon. Speaker and he will take adecision.

PROF. P. G. MAVALANKAR: Leaving everything to Monday would bring us difficulties; Monday is already full. Tomorrow we can sit longer, after that other debate is over.

SHRI MOHAN DHARIA: Tomorrow after that debate is over, we can sit. Please take is up with the Speaker.

SHRI KANWAR LAL GUPTA:
Tomorrow after the discussion on
Scheduled Castes and Tribes is over at
6 p.m. or 7 p. m. we can take this up.
That is the decision of the House.

MR. CHAIRMAN: I shall convey it.

16.32 hrs.

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLUTIONS

FIFTH REPORT

SHRI M. RAM GOPAL REDDY (Nizamabad): I beg to move:

"That this House do agree with the Fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd August 1977."

SHRI C. K. CHANDRAPPAN (Cannanore): Before you put this motion to the vote of the House, may I make a submission? There are three Bills categorised as A. During this session I think 8 Bills have been categorised as A. My suggestion is that if the Private Members' Bills and Resolutions Committee gives category A to almost all the important Bills, then perhaps there is no meaning in balloting because in the ballot those bills which get priority will push them back; they will never come up for discussion. Therefore, I should like to convey to the committee that it should be more discreet in giving 'A' category to the Bills in future.

MR. CHAIRMAN : The question

"That this House do agreee with the Fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd August, 1977."

The motion was adopted.